

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.407/2012

Date of decision:25.10.2012

CORAM:

**HON'BLE Mr. JUSTICE K.S.RATHORE, JUDICIAL MEMBER
HON'BLE Mr. B.K.SINHA, ADMINISTRATIVE MEMBER.**

Kheta Ram Meena S/o Shri Bhagwana Ram Meena, aged about 54 years, R/o Railway Quarter No.T-42-B, Railway Goods SHED Colony, Near Railway Station, Bikaner (Raj.) PIN 334001 at presently working as Chief Controller, Northern Western Railway, Bikaner.

: Applicant

Mr. B.K. Vyas, counsel for applicant.

Versus

1. Union of India through General Manager, Head Quarter North Western Railway, Jaipur.
2. The General Manager (Personnel), North Western Railway, Jaipur.
3. The Senior Divisional Personnel Officer, Northern Western Railway, Bikaner.
4. Shri Deshraj Yadav, retired from the post of Assistant Operation Manager, North Western Railway Jodhpur, presently residing at Gali No.6, Vikas Nagar, Rewari, Haryana.
5. Shri Arun Kumar Gopalia, presently working as Chief Controller, North Western Railway, Bikaner.
6. Shri Ram Avtar, presently working as Chief Controller, Head Quarter Office Jaipur N.W. Railway.
7. Shri Balwant Singh, presently working as Chief Controller, North Western Railway, Control Office, Bikaner.
8. Shri Rajiv Agarwal, presently working as Chief Controller in Central Railway Information System at New Delhi.
9. Vinod Kumar Goyal, presently working as Chief Controller, North Western Railway, Control Office, Bikaner.



10. Shri A.P. Pandey, retired from the post of Chief Controller, North Western Railway, Bikaner and presently residing at Sector No.406 Aashiyana-Lucknow (U.P.).

.....Respondents

ORDER (ORAL)

Per Hon'ble Mr. Justice K.S. Rathore, Judicial Member

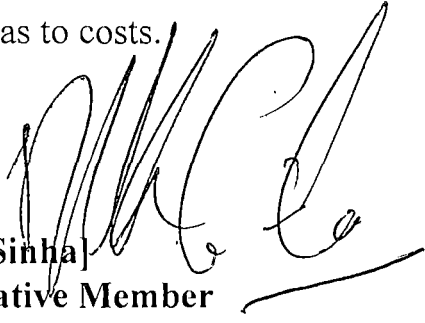
This present OA is directed against the impugned order dated 27.03.2012. By way of the present OA, the applicant has prayed that the impugned order dated 27.03.2012 (Annexure-A/1) passed by the respondents may be quashed and set aside, and the respondents may be directed to include the name of the applicant in the inter-se-seniority issued by the Head Quarter and placed his name in the list of selected candidates for the post of AOM (Group-B).


2. Having considered the submissions made on behalf of the applicant and upon careful perusal of the materials available on record, we are of the considered view to allow the applicant to file a representation before the competent authority of the official respondents and it is expected from the competent authority to consider the same and shall pass a speaking order in accordance with the provisions of law. Consequently, it is made clear that the applicant is given liberty to file a representation before the competent authority within a period of 15 days and it is expected from the competent authority to decide the same by passing a reasoned and speaking order strictly in accordance with the provisions of law as expeditiously, but in any case not later than a period of two months from the date of receipt of a copy of the representation



from the applicant along with this order. However, if any prejudicial order against the interest of applicant is passed by the competent authority, the applicant will be at liberty to redress the same before the appropriate forum.

3. With these observations and directions, the OA stands disposed of with no order as to costs.


[B.K.Sinha]
Administrative Member


[Justice K.S. Rathore]
Judicial Member